

Gorakhpur Hospital Tragedy 2017 | Allahabad High Court Dismisses PIL Seeking Judicial Probe

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HIGH COURT OF JUDICATURE AT ALLAHABAD

RAJESH BINDAL; CJ., J.J. MUNIR, J.

PUBLIC INTEREST LITIGATION (PIL) No. 36785 of 2017; 11.10.2022

Lokesh Kumar Khurana and others *versus* Union of India and others

(Connected with Public Interest Litigation (PIL) Nos. 59679 of 2005, 36787, 36856, 36857, 36900, 37006, 37288, 40371, 40473 & 42475 of 2017)

Through:- Mr. A.K. Goyal, Additional Chief Standing Counsel

ORDER

1. This order will dispose of a bunch of petitions bearing numbers 59679 of 2005, 36787, 36856, 36857, 36900, 37006, 37288, 40371, 40473 & 42475 of 2017.
2. The issue was raised pertaining to certain death of children, which took place in Baba Raghav Das Medical College, Gorakhpur.
3. Learned counsel for the State submitted that the matter was inquired into and report dated August 18, 2017 was submitted. The guilty doctors and staff were punished and further, proper corrective measures have been taken in all the hospitals to upgrade the medical facilities available. These have further been supplemented on account of COVID-19 pandemic.
4. In view of the aforesaid developments which have taken place during the pendency of the writ petitions, the relief prayed for has been rendered infructuous.
5. Dismissed.

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